

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.03
C.P. (IB).No.110/BB/2024

IN THE MATTER OF:

M/s. PVR Inox Limited	...	Petitioner
Vs.		
M/s. Multi-verse Technologies Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC, 2016

Order delivered on 10.07.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	:	Proxy Counsel
For the Respondent	:	Avinash A.

ORDER

1. Heard the Ld. Counsels for the Parties.
2. The learned Counsel for the Respondent submitted that the Respondent has admitted the debt and default and he sought time to file a memo regarding the same as well as Vakalath. Therefore, he is permitted to file his Vakalath within three days, and one week thereafter is granted to file the aforesaid memo.
3. List the matter on **06.08.2024**.

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Puja

Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)